

F.No. Corrigendum 01/85/171/04/AM26/NC06
Directorate General of Foreign Trade
(विदेश व्यापार महानिदेशालय)

Department of Commerce, Government of India
(वाणिज्य विभाग), (भारत सरकार)

Vaniya Bhawan, New Delhi
(वाणिज्य भवन), (नई दिल्ली)

NC-VI Division

Dated: 21st July, 2026

CORRIGENDUM

Subject: Corrigendum in respect of Minutes of Norms Committee Meeting No.NC/6/MEET/Apr/202627/1 dated 15.04.2026, Meeting No. NC/6/MEET/May/202627/3 dated 15.05.2026 and NC/6/MEET/Jun/202627/6 dated 19/06/2026.

This Corrigendum is issued to rectify errors in the Minutes of the Norms Committee Meeting No.NC/6/MEET/Apr/202627/1 dated 15.04.2026, Meeting No.NC/6/MEET/May/202627/3 dated 15.05.2026 and Meeting No.NC/6/MEET/Jun/202627/6 dated 19/06/2026 held under the Chairmanship of Shri Lokesh HD, Addl. DGFT.

2. The error concern with the Norms Committee-VI decisions where discrepancies regarding description of Import /Export items are observed.

3. The following are the amended and corrected decisions of the Norms Committee Meeting:

I. Meeting No. NC/6/MEET/Apr/202627/1 dated 15.04.2026 - MARINE HYDROCOLLOIDS

(i) Case at Sl.No.6: M/s. MARINE HYDROCOLLOIDS

Case No.	6 / NC/6/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00006605AM26
RA File Number	NA
Licence No and Date	NA

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NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e. Tech-NL, allowing the following inputs:

Export Item	Quantity	Import Item	Quantity
Agar Agar Powder Food Grade, Bacteriological Grade, Microbiological, Pharma, B P, Tissue Culture (Powder)	181818.0 Kg	Agar Agar Powder Commercial Grade	195,454.35 Kg

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for 1 year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with

RA may take subsequent consequential action accordingly.

(ii) Case at Sl.No. 26: M/s. MARINE HYDROCOLLOIDS

Case No.	26 / NC/6/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00006048AM25
RA File Number	NA
Licence No and Date	1011002921/30/01/2025

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e. Tech-NL, allowing the following inputs:

Export Item	Quantity	Import Item	Quantity
Agar Agar Powder Food Grade or Bacteriological Grade or Microbiological Grade or Pharma Grade or B P Grade	181818.0 Kg	Agar Agar Powder Commercial Grade	195,454.35 Kg

RA may take subsequent consequential action accordingly.

(iii) Case at Sl.No. 37: M/s. MARINE HYDROCOLLOIDS

Case No.	37 / NC/6/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202627/ 1 and 15/04/2026
HQ File Number	HQRNORM APPLY 00001848AM26
RA File Number	NA
Licence No and Date	1011003202/13/06/2025

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e. Tech-NL, allowing the following inputs:

Export Item	Quantity	Import Item	Quantity
Agar Agar Strips Food Grade or Bacteriological Grade or Microbiological Grade or Pharma Grade BP, Tissue Culture	27234.0 Kg	Agar Agar strips commercial grade	29,276.55 Kg

RA may take subsequent consequential action accordingly.

II. **Meeting No. NC/6/MEET/May/202627/3 dated 15.05.2026.**

(i) **Case at Sl.No. 1: M/s. RAVI FOODS PVT LTD.**

Case No.	1 / NC/6/MEET/May/202627/3
Case Status	Case Approved
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00000335AM27
RA File Number	NA
Licence No and Date	NA

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e. MoFPI, allowing the following inputs:

Export Item	Quantity	Import Item	Quantity
Sweet Biscuit (Cream Biscuits)	500000.0 Kg	Wheat Flour (Other than wheat gluten)	230000 Kg
		Cane Sugar	100000 Kg
		Vegetable Fats (Vanaspathi Hydrogenated Vegetable Oil)	95000 Kg
		Leavening Agent (yeast)	2000 Kg
		Emulsifier (Glycerol Monostearate)	500 Kg
		Food Flavour (Ethyl Vanillin)	1000 Kg
		Maize Starch	2500 Kg
		Food Colour (Caramel Colour)	50 Kg
		Antioxidant (Citric Acid)	50 Kg
		Cocoa Powder	4500 Kg
		Dietary Fibre (Wheat Bran)	10000 Kg
		Whey Powder	25000 Kg

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for 1 year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with

RA may take subsequent consequential action accordingly.

(ii) Case at Sl.No. 14: M/s. RAVI FOODS PVT LTD.

Case No.	14 / NC/6/MEET/May/202627/3
Case Status	Case Approved
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00000354AM27
RA File Number	NA
Licence No and Date	NA

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e. MoFPI, allowing the following inputs:

Export Item	Quantity	Import Item	Quantity
Sweet Biscuit	500000.0 Kg	Wheat Flour (Other than wheat gluten)	230000 Kg
		Cane Sugar	95000 Kg
		Vegetable Fats (RBD Palm Olein)	90000 Kg
		Leavening Agent (Yeast)	2000 Kg
		Emulsifier (Glycerol Monostearate)	500 Kg
		Food Flavour (Ethyl Vanillin)	1000 Kg
		Maize Starch	2500 Kg
		Food Colour (Caramel Colour)	50 Kg
		Antioxidant (Citric Acid)	50 Kg
		Cocoa Powder	4500 Kg
		Dietary Fibre (Wheat Bran)	15000 Kg
		Whey Powder	25000 Kg

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 2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
 3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.
- RA may take subsequent consequential action accordingly.

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(iii) Case at Sl.No. 15: M/s. RAVI FOODS PVT LTD.

Case No.	15 / NC/6/MEET/May/202627/3
Case Status	Case Approved
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00000355AM27
RA File Number	NA
Licence No and Date	NA

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e. MoFPI, allowing the following inputs:

Export Item	Quantity	Import Item	Quantity
Sweet Biscuit (Cracker Biscuits)	500000.0 Kg	Wheat Flour (Other than wheat gluten)	230000 Kg
		Cane Sugar	90000 Kg
		Vegetable Fats (RBD Palm Olein)	95000 Kg
		Leavening Agent (Yeast)	2000 Kg
		Emulsifier (Glycerol Monostearate)	500 Kg
		Food Flavour (Ethyl Vanillin)	1000 Kg
		Maize Starch	2500 Kg
		Food Colour (Caramel Colour)	50 Kg
		Antioxidant (Citric Acid)	50 Kg
		Dietary Fibre (Wheat Bran)	5000 Kg
		Whey Powder	9000 Kg
		Unsalted Butter	15000 Kg

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2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4I conditions should also be complied with.

RA may take subsequent consequential action accordingly.

III. NC/6/MEET/Jun/202627/6 and 19/06/2026

(i) Case at Sl.No.5: M/s. RAVI FOODS PVT LTD.

Case No.	5 / NC/6/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/6/MEET/Jun/202627/6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00004705AM26
RA File Number	NA
Licence No and Date	NA

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e. MoFPI, allowing the following inputs:

Export Item	Quantity	Import Item	Quantity
Biscuits	500000.0 Kg	Wheat Flour (Other than wheat gluten)	230000 Kg
		Cane Sugar	90000 Kg
		Vegetable Fats (RBD Palm Olein)	90000 Kg
		Leavening Agent (yeast)	2000 Kg
		Emulsifier (Glycerol Monostearate)	500 Kg
		Food Flavour (Ethyl Vanillin)	1000 Kg
		Maize Starch	2500 Kg
		Food Colour (Caramel Colour)	50 Kg
		Antioxidant (Citric Acid)	50 Kg
		Cocoa Powder	4500 Kg
		Dietary Fibre (Wheat Bran)	5000 Kg
		Whey Powder	25000 Kg
		PP Granula	As per Packing Norms
		Relevant Paper (50 to 150 GSM)	As per Packing Norms
		Relevant Paper Board (100 to 300 GSM)	As per Packing Norms

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2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly

(ii) Case at Sl.No.9: M/s. KAMALA CONSUMER CARE PRIVATE LIMITED

Case No.	9 / NC/6/MEET/Jun/202627/6
Case Status	Case Approved
Party Name	KAMALA CONSUMER CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 6 and 19/06/2026
HQ File Number	HQRNORM APPLY 00004388AM26
RA File Number	NA
Licence No and Date	NA

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NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:

Export Item	Quantity	Import Item	Quantity
Chocolate	500000.0 Kg	Cane Sugar	2,59,798 Kg
		Vegetable Fats (RBD Palmolein)	1,06,665 Kg
		Cocoa Powder	34,708 Kg
		Salt	1,930 Kg
		Liquid Glucose	7471 Kg
		Skimmed Milk Powder	35,728 Kg
		Hazlenut Paste	4,083 Kg
		Whey Powder	3388 Kg
		Cocoa Butter	4,594 Kg
		Starch (Maize)	1686 Kg
		Food Colour (Caramel Colour)	29 Kg
		Malto Dextrine	5609 Kg
		Cocoa mass	134 Kg
		HDPE Granules	As per packing policy
		Relevant Paper (50 to 150 GSM)	As per packing policy
		Relevant Paper Board (100 GSM to 300 GSM)	As per packing policy

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for 1 year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.
4. The Import should be monitored as per CIF value conditions prescribed under DFT Policy Notification No.59/2015-2020 dated 21.02.2023.

RA may take subsequent consequential action accordingly

(Raj Kumari Singh)
Dy.DG, DGFT

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